

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Service Tax Appeal No. 89263 of 2018

(Arising out of order-in-original no. 93/VR/COMMR/ME/2018-19 dated 13th July 2018 passed by the Commissioner of GST & Central Excise, Mumbai.)

M/s DBOI Global Services Pvt Ltd
B-4, B-5, 6th Floor Nirlon Knowledge
Park, Off Western Express Highway,
Goregaon East, Mumbai – 400 063

.....Appellant

VERSUS

Commissioner of CGST, Mumbai East
9th Floor, Lotus, Parel, Lotus Infocentre,
Near Parel Station, Parel East,
Mumbai – 400 012

.....Respondent

APPEARANCE:

Shri Sushanth Murthy, Advocate for the Appellant
Shri Nikhil P Meshram, Additional Commissioner, Authorised
Representative for the Respondent

CORAM:

HON'BLE MR. C J MATHEW, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85494/2020

Date of Hearing: 28.02.2020
Date of Decision: 28.02.2020

PER: CORAM

Learned Counsel submits that the appellant had sought
coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme,

2019 and that in consequence acceptance of declaration prescribed in discharge certificate has been issued by the competent authority.

2. We have heard Learned Authorised Representative.

3. In accordance with the provisions of the scheme, and as per section 127(6) of Finance Act, 2019, appeal is dismissed as deemed to be withdrawn.

(Dictated & pronounced in open Court)

(C J Mathew)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Prasad